

on the part of a medical practitioner can be reported to the State Medical Council or the Medical Council of India. Besides, the medical practitioners are liable to be sued in courts of law by the aggrieved patients. These are considered to be adequate safeguards and no special legislation in the matter is contemplated.

#### Violation of Foreign Exchange Regulations

261. Shri Baburao Patel: Will the Minister of Finance be pleased to state:

(a) the steps taken and penalty levied for the violation of Foreign Exchange Regulations in the following cases:

- (1) Shri Prabhudas Tolani, Pedder Road, Bombay-28.
- (2) Shri V. G. Motwane of Motwane Ltd., Bombay-1.
- (3) Shri Maganlal Sowan; of Shamji Kalidas & Co., Bombay-2;

(b) the amount of illegal transactions involved in each case;

(c) the stage at which investigation or prosecution against these persons stands; and

(d) the reasons for the delay?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) There have been no proceedings for any violation of the provisions of the Foreign Exchange Regulation Act, 1947, against these three individuals. There have, however, been proceedings against the firms with which the first two individuals are connected or had connection at one time. Details are given below:

(1) Prabhudas Tolani. He was once a partner in the firm M/s. Eastern Machinery & Trading Co. Bombay. This firm was penalised on two occasions in 1961 and 1965. Total penalty imposed was Rs. 55,000. Another case against this firm is still under enquiry.

(2) V. G. Motwane. He is a director of the firm, M/s. Motwane (P) Ltd., Bombay. This firm was penalised in the year 1964. Total penalty imposed was Rs. 31,500. No steps have been taken or penalty levied on Shri Maganlal Sowan or on any firm connected with him.

(b) In so far as the two firms are concerned the penalties imposed related to the following sums involving contravention of Foreign Exchange Regulations:—

- |   |            |
|---|------------|
| (1) M/s. Eastern Machinery & Trading Co., Bombay. | Rs. 75,400 |
| (2) M/s. Motwane (P) Ltd.                         | Rs. 89,000 |

(c) In one case only, action against M/s. Eastern Machinery and Trading Co. is pending adjudication.

(d) As stated, adjudication is pending only in one case. The delay is largely due to the time taken by the party for inspection of documents and in replying to certain directives of the Department as also the time taken by the Department to complete its investigation.

#### Unaccounted Money and Income-tax Evasion by Film People

262. Shri Onkar Singh:  
Shri Baburao Patel:  
Shri Onkar Lal Berwa:  
Shri Meetha Lal:

Will the Minister of Finance be pleased to state:

(a) the number of raids carried out by the Enforcement Directorate on the houses of film people since August, 1964;

(b) the names of the persons whose houses were raided;

(c) the value of gold, currency and other valuables seized in each house in each raid per person;

(d) the amount of tax and penalties collected from each of them so far;

(e) the tax arrears, person-wise.

against these people as on 31st March, 1967; and

(f) the steps, civil or criminal, taken against those people to recover tax arrears and the names of the persons against whom such steps have been taken?

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** (a) Seven. All the raids were conducted on the 24th August, 1964.

(b) to (e). The required information is given in the annexed statement laid on the Table of the House. [Placed in Library. See No. LT-376/67].

(f) Except the usual recovery proceedings under the Income-tax Act, no other civil or criminal steps were taken in cases other than that of Shri Raj Kapoor. The case of Shri Raj Kapoor was adjudicated for violation of Foreign Exchange Regulations and a penalty of Rs. 3000/- was imposed on him in addition to the proceedings under the Income Tax Act.

#### Petrol Pumps

**263. Shri Yajnik:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the number of petrol pumps that have been installed by each of the Oil Companies including the Indian Oil Corporation in the whole country by the end of 1966;

(b) the increase in the number of pumps of each of these Companies during the last five years; and

(c) whether Government have made any rules for fixing the minimum distance between the petrol pumps in view of the uneconomic and dangerous proximity of these pumps at various points both in the towns and the country-side.

**The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghuramaiah):** (a) to (e). Necessary information is being collected and

will be laid on the table of the Lok Sabha.

#### Import of Pyrites for Manufacture of Sulphur

**264. Shri M. Sudarsanam:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government have decided to import pyrites from abroad for the manufacture of sulphur; and

(b) if so, the quantity thereof?

**The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghuramaiah):** (a) and (b). Efforts are being made to exploit pyrites deposits in the country. But it will be some time before pyrites actually become available for the manufacture of sulphur and sulphuric acid. It may be necessary to import limited quantities of pyrites as an interim measure till such time as indigenous pyrites become available. No final decision has, however, been taken as regards imports of pyrites.

#### Loans given to States

**265. Shri Eswara Reddy:** Will the Minister of Finance be pleased to state:

(a) the total amount of loans so far advanced by the Centre to the States since 1950-51 with year-wise and State-wise break-up; and

(b) the total amount so far repaid by the States?

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** (a) and (b). The requisite information for the years 1950-51 to 1965-66 is given in the statements laid on the Table of the House. [Placed in Library. See No. LT-377/67]. Details for the year 1966-67 are not yet available.